

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

(Arising out of impugned final judgment and order dated 01-05-2013 in SA No. 468/2013 passed by the High Court Of Judicature At Allahabad)

STATE OF UP THR. COLLECTOR & ORS.

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

WITH

SLP(C) No. 23522/2014 (XI)

SLP(C) No. 21565/2014 (XI)

SLP(C) No. 22668/2014 (XI)

SLP(C) No. 22669/2014 (XI)

SLP(C) No. 23572/2014 (XI)

SLP(C) No. 21562/2014 (XI)

Date : 10-11-2017      These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)      Mr. Pramod Swarup, Sr. Adv.  
                                 Ms. Alka Sinha, Adv.  
                                 Mr. Anuvrat Sharma, AOR

Mr. M. R. Shamshad, AOR (N.P.)

Mr. Abhishek Chaudhary, AOR

For Respondent(s)      Mr. Lagneh Mishra, Adv.  
                                 Md. Apzal Ansari, Adv.  
                                 Mr. V. N. Raghupathy, AOR  
                                 Mr. Anubhav Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The matters are adjourned by two weeks.

(R. NATARAJAN)  
COURT MASTER (SH)

(SAROJ KUMARI GAUR)  
BRANCH OFFICER